



2026:AHC-LKO:15054-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 170 of 2026

Mohammad Alam

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Urban Development Deptt.
U.P. Lko. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Krishna Gopal
Counsel for Respondent(s)	:	C.S.C., M.K. Dixit

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. None appears for the petitioner to press the P.I.L.

2. By means of this writ petition, the petitioner has prayed for the following main relief (s) :-

"(i) To issue a Writ, order or direction in the nature of Mandamus commanding to the Respondents 1 to 5 early decide the petitioner complaint/application dated 02/12/2025 send through registered post to the Respondent authorities (specifically Respondent No. 2 and 3) to immediately conduct a high-level technical inquiry and spot inspection of the ongoing construction of Interlocking Roads and RCC Drains in Ward Garhi Kadeem, Nagar Panchayat Zaidpur, District Barabanki, which is being executed in gross violation of prescribed standards.

(ii) Issue a Writ, Order or Direction in the nature of MANDAMUS directing to respondent no 4 and 5 i.e. Chairman and Executive Officer Adarsh Nagar Panchayat Zaidpur District-Barabanki to produce an independent audit of the technical qualifications, work experience, solvency, and bid capacity of the working agency, M/s Shri Hari Associates, to determine its eligibility for the projects awarded in Nagar Panchayat Zaidpur.

(iii) Issue a Writ, Order or Direction in the nature of MANDAMUS directing the Respondent authorities to stay all further payments to the working agency until a satisfaction report is submitted by a neutral technical committee regarding the quality of materials (bricks, base, and grit) used in the construction.

(iv) Issue a Writ, Order or Direction in the nature of MANDAMUS commanding

the Respondents to ensure the safety and protection of the Petitioner, who is an elected Sabhasad and Member of the District Planning Committee, against any retaliatory or malafide legal actions initiated by the authorities to suppress his whistle blowing against corruption."

3. There are certain allegations levelled against the Executive Officer of the Nagar Panchayat Zaidpur, District Barabanki regarding substandard work being got conducted.

4. The petitioner may approach the higher authorities, if there is a cause, or seek other remedies, which may be permissible under law.

5. Petition is, accordingly, **disposed of**.

February 24, 2026
Praveen

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)